

**Pay & Accounts Office
Supreme Court of India
New Delhi.**

No. PAO/SCI/AMC/2015-16/ 0)

Dated: 30.03.2016

To,

✓ DDO, Cash LA,
M/O Law & Justice,
Shastri Bhavan, New Delhi.

Subject:- Notice inviting tender for Uploading on official website – reg.

Sir,

Please find enclosed herewith Notice Inviting Tender (NIT) for awarding of AMC of Computers, Printers etc in r/o this office with the request to upload the same on the website of the Ministry of Law & Justice at the earliest.

This issues with the approval of Chief Controller of Accounts, Ministry of Law & Justice.

Encl: As stated above.

AAO

Sh. Babat
&
6/4/16

Yours faithfully,

Sr Accounts officer
Supreme Court of India.
Supreme Court of India
New Delhi

For MIC
~~Signature~~
11/4/16

MIS
11/4/16

Kindly send all the website updation in soft format through e-mail (MIC e-mail is legps@nic.in) for data authentication.

PAO (SCJ) ✓

POLESY
9/04/16
S.A-MC

S.O., CASH, LA

PAY AND ACCOUNTS OFFICE – SUPREME COURT OF INDIA
MINISTRY OF LAW & JUSTICE
NEW DELHI

No. PAO/SCI/AMC/2015-16/

Dated: 30.03.2016

NOTICE INVITING QUOTATION

**MAJOR HEAD : ANNUAL MAINTENANCE OF COMPUTERS, SERVERS, UPS
AND OTHER ITEMS FOR ONE YEAR AT PAO(SCI) NEW DELHI**

Sealed quotation are invited from reputed, experienced and financially sound Companies/Firms/Agencies for AMC of various make of 10 Desktop Computers, 5 Printers 02 servers and one networking site installed in the PAO –SCI, Supreme Court Compound, Tilak Marg, New Delhi-1 for a period of one year from the date of taking up of the Job on the following terms and conditions:-

1. Maintenance of Hardware, software of computers, UPSs, Printers and server and other devices (details enclosed in Annexure-I). No. of equipment's may increase or decrease any time at the discretion of competent authority. The AMC will also include maintenance of Software like – Compact, PFMS and other Civil Accounts software. The firm must have at least two years experience in maintenance of hardware and software of computers in Pay & Accounts Offices under Civil Accounts Organization.
2. The contract shall be for a period of one year, which will commence from the date of signing of the contract by the parties concerned and the same can be extended for another year(s), at the same rates, terms and conditions at the sole discretion of this office subject to satisfactory service of the agency. This office shall, however, reserves the right to terminate the contract at any time without assigning any reason.
3. The job will be entrusted on the basis of all inclusive rate contract on 'as is where is' and on competitive rates basis.
4. It shall be the responsibility of the firm to handover back to this office all the equipments under contract in working condition at the end of the contract period.
5. No extra payments for replacement of parts will be paid except – consumables, memory/head/media, fuser assembly, screen panel and burnt/broken parts. It shall be the firm's responsibility to make the Computers/Printer/UPS & LAN work satisfactorily throughout the period of the contract.
6. The work is to be carried out in the Office premises itself. However, only such work that cannot be done in the Office premises will be allowed to be done outside with written permission of the competent authority and no extra payment would be made on this account. The agency would also be required to provide alternate equipment.
7. If the work of the firm is found unsatisfactory or if the firm dishonors the contract, the job will be entrusted to any other firm/party at the risk/expenses of the defaulting firm.

